

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 125**  
**(IB)-1091(ND)2018**  
**IA/4794/2020**

**IN THE MATTER OF:**

**M/s. Pro Sportify Pvt. Ltd.**

... **Applicant/Petitioner**

**Versus**

**M/s. Vivid IT Solutions Pvt. Ltd.**

... **Respondent**

**Under Section: 9 of IBC, 2016**

**Order delivered on 08.12.2020**

**CORAM:**

**SHRI. ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (J)**

**SHRI. NARENDER KUMAR BHOLA**  
**HON'BLE MEMBER (T)**

**PRESENTS:**

**Advocate Gautam Singhal & Rajat Chaudhary for Liquidator**

**ORDER**

**IA/4794/2020**

By filing this application, the petitioner prayed for exclusion of period commencing from 25<sup>th</sup> March 2020 to 31<sup>st</sup> July 2020 i.e. 128 days on the ground of lockdown imposed by the Central and the State Government.

We have heard the Ld. Counsel appearing for the liquidator and perused the averment made in the application. In other cases, we used to exclude the period commencing from 25<sup>th</sup> March 2020 to 30<sup>th</sup> June 2020, the total period of 97 days. Therefore, considering our previous orders passed, we hereby exclude the period of liquidation on the grounds of imposition of lockdown by the Central and the State Government commencing from 25<sup>th</sup> March 2020 to 30<sup>th</sup> June, 2020 i.e. 97 days while calculating the period of liquidation.

**With this the present application stands disposed of.**

  
**(NARENDER KUMAR BHOLA)**  
**MEMBER (T)**

  
**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**